

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 1141
TO BE ANSWERED ON 17.12.2018**

GOVERNMENT SET BENCHMARK OF MINIMUM WAGES

1141. ADV. NARENDRA KESHAV SAWAIKAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the status of the Wage Code Bill, 2017;**
- (b) whether the Bill enables the Government to set benchmark of minimum wages for different regions in the country and if so, the details thereof;**
- (c) whether the States will not be able to dilute the minimum wages below the benchmark set by the Centre; and**
- (d) if so, the details thereof and the time by which legislation is expected to be made?**

**ANSWER
MINISTER OF STATE(IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (d): The Labour Code on Wages has been introduced in Lok Sabha on 10.08.2017 and subsequently, referred to the Parliamentary Standing Committee on Labour. The Code on Wages, 2017 Bill provides that Central Government may, by Notification, fix 'national minimum wage', which may be different for different States or geographical areas. The minimum rates of wages fixed by the appropriate Government (including the State Government) shall not be less than the 'national minimum wage', notified for that area by the Central Government.
